by a Member of Parliament against the conduct of Shri S. K. Ghosh, Inspector General of Police, Orissa, during the year 1965; and

(b) if so, whether any enquiry was instituted as a result of this memorandum?

THE MINISTER OF HOME AF-FAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) The comments received from the State Government showed that the allegations were baseless.

DELAY IN DELIVERY OF MONEY ORDERS

290. SHRI D. THENGARI: Will the Minister of COMMUNICATIONS be pleased to state whether it is a fact that in a number of cases, Money Orders sent to Registrar, Punjab University Chandigarh in September-October, 1965 have not so far reached the payee; if so, in how many cases; and how many complaints have been received in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIA-MENTARY AFFAIRS AND COMMU-NICATIONS (SHRI I. K. GUJRAL): No such case could be traced in the absence of particulars of the money orders, despite best efforts.

DHANI CIVIL SERVICE

291. SHRI SHIVA NAND RAMAUL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a reduction of vacancies in the promotion quota of the Delhi, Himachal Pradesh and Andaman and Nicobar Islands Civil Service has now been made by 50 per cent; and

(b) whether Government have recently received any communication from the Government of Himachal Pradesh about their reaction to this change as also to the very basis of 276g.

the Joint Cadre of services in the said Union Territories; and

(c) if so, what is their reaction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c) A statement is attached.

STATEMENT

The percentage of vacancies in the promotion of the Delhi. Himachal Pradesh and Andaman and Nicobar Islands Civil Service has been reduced from 50 to 33-1|3 with effect from 1st January, 1967.

The Government of Himachal Pradesh had not agreed to the reduction of vacancies in the promotion quota of the Service as they considered that it would adversely affect the interest of local officers.

While furnishing their views about. the proposed reduction of vacancies in the promotion quota of the Service the Government of Himachal Pradesh also stated that there had been a strong feeling that the Joint Services Cadres were proving prejudicial to the interest of the residents of Himachal Pradesh.

The percentage of vacancies in the promotion quota of the Delhi, Himachal Pradesh and Andaman and Nicobar Islands Civil Service was reduced with the objective of building of the cohesive cadre and improving the quality of the service. The concurrence of the Union Public Service Commission was also obtained in the proposed reduction of vacancies in the promotion quota of the Service.

The decision of the Government of India to form joint cadres for Delhi and Himachal Pradesh and other all-India and Central Service cadres was taken after very careful consideration and the experience of the working of the cadres so far seems to justify the grounds which led to that decision.